

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 17/AM13
SCHEDULED TO BE HELD ON 25.07.2012
HELD ON 24.07.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 17/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 25.07.2012 (held on 24.07.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 16/AM13 held on 18.07.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-94	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT.	HQ F. No.	Status:
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Case No. A-97	PUNEET RESIN LTD.	HQ F. No. 01/87/050/00360/AM09/DES-VII	Status: Approved
NC No.: 17/AM13 Dated: 24.07.2012	Adv. Lic. No. 0310482914 dated 19.08.2008	RLA F. No. 03/95/040/00424/AM09	

Request: Issuance of EODC to M/s Puneet Resin Ltd. against Advance Authorization **No. 0310482914 dated 19.08.2008 against Shipping Bill No. 6615232 dated 27.08.2009.**

Decision: The Committee considered the case as per agenda and noted that the case has again been referred by PRC Section to NC-7, as per decision taken by PRC in its Meeting No. 32/AM12 held on 16.12.2011. It was noted that in the Shipping Bill No. 6615232 dated 27.08.2008, which covers 8640 kg of export item, the imported quantity of three import items have been shown as under:

Export Item	Qty.	Import Items	Qty.
Vinoprene Grade 647	8640 kg	1. Acrylonitrile Butadine	2073.60 kg
		2. PVC Resin	1843.20 kg
		3. Di Octyl Phthalate (DOP)	1497.60 kg

2. Norms Committee-7 in its Meeting No. 20/AM09 held on 27.08.2008 fixed following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinoprene 601 to 647/6475 Series (containing 36% NBR, 32% PVC Resin, and 26% DOP) Variation within 3 Inputs +/- 3%	1 kg	1. Acrylonitrile Butadiene Rubber (NBR)	0.360 kg
		2. PVC Resin	0.320 kg
		3. Dioctyl Phthalate (DOP)	0.260 kg

3. Based on above calculations, the quantity comes as under:

Export Item	Qty.	Import Items	Qty.
Vinoprene in different grades like 601 to 647 / 6475 series	8640 kg	1. Acrylonitrile Butadine	3110 kg
		2. PVC Resin	2765 kg
		3. Di Octyl Phthalate (DOP)	2246 kg

4. He than pointed out that as per Chartered Engineer Certificate which has been attested by Superintendant Central Excise & Customs Range, 'F' Nasik Division-I, Nasik for the Shipping Bill in question, raw material consumed has been shown as allowed by NC. Thus, this appears to be a mistake in making entries in Shipping Bill. The Committee also noted that Shipping Bill is a prescribed

document for redemption, and no bond certificate against an Advance Authorization. As such, allowing redemption of Advance Authorization without considering the facts mentioned in the Advance Authorization would require PRC's relaxation.

5. Therefore, NC decided to return the case to Policy Relaxation Committee (PRC).

Case No. A-98	SMI COATED PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00256/AM12/DES-VII	Status: Approved
NC No.: 17/AM13 Dated: 24.07.2012	Adv. Lic. No. 0310661427 dated 21.10.2011	RLA F. No. 03/95/040/00607/AM12	

Request: Correction in the description of unit of measurement of Export Product.

Decision: The Committee discussed the case and decided to correct the unit of measurement of Export Product to read as “Sq. Meter”.

Case No. A-99	PREMIER POLYFILM LTD.	HQ F. No. 01/87/050/00528/AM09/DES-VII	Status: Approved
NC No.: 17/AM13 Dated: 24.07.2012	Adv. Lic. No. 0510230493 dated 07.11.2008	RLA F. No. 05/24/040/00490/AM09	

Request: Amendment in the quantity of Import Item No. 5 – PVC Stabilizer.

Decision: The Committee discussed the case and decided to amend the quantity of Import Item No. 5 – PVC Stabilizer to read as “0.012 kg”.

Case No. A-100	NC No.: 17/AM13 Dated: 24.07.2012	HQ F. No. 01/87/162/00002/AM13/DES-VII	Status: Deferred
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Request: Issuance of Public Notice for making SIONS of those codified adhoc norms which were fixed under para 4.7 of HBP Vol. I for the years 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) pertaining to 'Plastic Group' and 'Chemical & Allied Group' which are covered under ITCHS Code 39 and 40 for publication in Handbook of Procedures (Vol.II)

Decision: Comments awaited from D/o C&PC and DIPP.

Deferred for three weeks.

ONLINE CASES

1	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:08.08.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 30.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 11.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:15.08.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.:10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.06.2012. Comments of D/o C&PC are awaited.			

4	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:15.08.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

5	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:15.08.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Approved
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39100090	62/0- AQUA COAT SR 61 T-SILICON - CONTAINING 3555 KGS OF SR61 CONCENTRATE AND 445 KGS OF XB 1823- ADDITIVE.	75000.000	K.G	23756250.00	541144.64 US Dollars
				Total	23,756,250.00	541,144.64

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39100090	PROPRIETARY INTERMEDIARY -SR61 CONCENTRATE -	3750.000	K.G	10960312.50	245197.14 US Dollars	Value & Qty
2	39100090	PROPRIETARY INTERMEDIARY-XB 1823 - ADDITIVE	625.000	K.G	284156.25	6356.96 US Dollars	Value & Qty
				Total	11,244,468.75	251,554.10	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/05/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aqua Coat SR 61 T – Silicon	1 kg	1. SR 61 concentrate	0.0500 kg
		2. XB 1823 – Additive	0.0083 kg

7	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

8	Case No.:11/38/87-ALC1/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00287/AM12/	RLA File :03/94/040/00786/AM12/	Lic.No/Date:0310669924 12.12.2011	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.05.2012 and again on 17.05.2012. Comments of D/o C&PC are awaited.			

9	Case No.:10/41/87-ALC1/2011	Party Name:SHOBIKAA IMPEX,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00319/AM12/	RLA File :32/24/040/00045/AM12/	Lic.No/Date:3210051496 14.12.2011	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2012. Comments of D/o C&PC are awaited.			

10	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:08.08.2012

Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.

11	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:15.08.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:5/45/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Rejected				
HQ File :01/87/050/00356/AM12/	RLA File :24/24/040/00015/AM12/	Lic.No/Date:2410035255 12.01.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39174000	62/0- FRP/GRP/GRE Pipes & Fittings	180000.000	K.G	27000000.00	521739.13 US Dollars	
				Total	27,000,000.00	521,739.13	
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	70191200	Glass Fibre	103500.000	K.G	9388000.00	181410.63 US Dollars	Value & Qty
2	39051990	Vinyl Ester Resin	103500.000	K.G	14082000.00	272115.94 US Dollars	Value & Qty
				Total	23,470,000.00	453,526.57	

Decision: A D/L No. 46011/20/2012-PC.II dated 09.04.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 03.05.2012 and 30.05.2012 giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

13	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

14	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/84/2011-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

15	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.06.2012. Comments of D/o C&PC are awaited.			

16	Case No.:3/48/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date:0310678957 27.01.2012	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.05.2012. Comments of D/o C&PC are still awaited. It was decided by the Committee to issue a Reminder to D/o C&PC for furnishing comments expeditiously.			

17	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

18	Case No.:1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

19	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/39/2009-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

20	Case No.: 6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

21	Case No.: 1/51/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00446/AM12/	RLA File :03/95/040/00998/AM12/	Lic.No/Date:0310685108 06.03.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/30/2012-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.04.2012, 07.05.2012 and 04.06.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

22	Case No.: 7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:08.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

23	Case No.: 10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date:15.08.2012

Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

24	Case No.:1/3/87-ALC1/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00004/AM13/	RLA File :04/24/040/00335/AM12/	Lic.No/Date:0410134731 14.03.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

25	Case No.:3/3/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00006/AM13/	RLA File :07/24/040/00513/AM12/	Lic.No/Date:0710087070 19.03.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.07.2012. Comments of D/o C&PC are awaited.			

26	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
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27	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:08.08.2012
Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.				

28	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012 and again on 13.07.2012. Comments of D/o C&PC are awaited.			

29	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

30	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

31	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

32	Case No.:14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

33	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

34	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/16/2011-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

35	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

36	Case No.:10/10/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00086/AM13/	RLA File :32/24/040/00003/AM13/	Lic.No/Date:3210054285 03.05.2012	Defer Date:08.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

37	Case No.:9/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00132/AM13/	RLA File :09/24/040/00620/AM12/	Lic.No/Date:0910052592 10.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

38	Case No.:10/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00133/AM13/	RLA File :09/24/040/00660/AM12/	Lic.No/Date:0910052591 10.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:11/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2012	Status: Deferred
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39			24.07.2012	
	HQ File :01/87/050/00134/AM13/	RLA File :09/24/040/00661/AM12/	Lic.No/Date:0910052590 10.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

40	Case No.:12/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00135/AM13/	RLA File :09/24/040/00662/AM12/	Lic.No/Date:0910052588 10.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

41	Case No.:13/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00136/AM13/	RLA File :09/24/040/00667/AM12/	Lic.No/Date:0910052589 10.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

42	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:6/17/87-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
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43	HQ File :01/87/050/00129/AM13/	RLA File :08/24/040/00013/AM13/	Lic.No/Date:0810111619 14.05.2012	Defer Date: 08.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.				

44	Case No.:3/14/87-ALC1/2012	Party Name:VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00108/AM13/	RLA File :08/24/040/00052/AM13/	Lic.No/Date:0810111690 16.05.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/88/2012-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

45	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

46	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:14/17/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Approved
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HQ File :01/87/050/00137/AM13/	RLA File :03/94/040/00176/AM13/	Lic.No/Date:0310697154 01.06.2012	Defer Date:
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39079990	62/0- PUFOL PE 7510 Blend of Aromatic Polyester Polyols, Amino Polyols	36000.000	K.G	4425120.00	79020.00 US Dollars
				Total	4,425,120.00	79,020.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	9554.400	K.G	993658.00	17587.00 US Dollars	Value & Qty
2	29094100	Diethylene Glycol	14526.000	K.G	726300.00	12855.00 US Dollars	Value & Qty
3	29221200	Diethanolamine	4482.000	K.G	403380.00	7139.00 US Dollars	Value & Qty
4	29071300	Nonyl Phenol	3492.000	K.G	481896.00	8529.00 US Dollars	Value & Qty
5	29054500	Glycerine	658.800	K.G	36893.00	653.00 US Dollars	Value & Qty
6	38159000	Catalyst	30.960	K.G	26533.00	470.00 US Dollars	Value & Qty
				Total	2,668,660.00	47,233.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PUFOL PE 7510 (Blend	1 kg	1. Phthalic Anhydride	0.2654 kg

of Aromatic Polyester Polyol, Amino Polyols)	2. Diethylene Glycol	0.4035 kg
	3. Diethanolamine	0.1245 kg
	4. Nonyl Phenol	0.0970 kg
	5. Glycerine	0.0183 kg
	6. Catalyst	0.0008 kg

Case No.:15/17/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Approved
HQ File :01/87/050/00138/AM13/	RLA File :03/94/040/00175/AM13/	Lic.No/Date:0310697151 01.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079990	62/0- Polyester Polyol "Expol PH 240"	18000.000	K.G	1940400.00	34650.00 US Dollars
				Total	1,940,400.00	34,650.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	6818.400	K.G	709114.00	12551.00 US Dollars	Value & Qty
2	29094100	Diethylene Glycol	11046.600	K.G	552330.00	9776.00 US Dollars	Value & Qty
3	29171200	Adipic Acid	2313.000	K.G	259056.00	4585.00 US Dollars	Value & Qty
4	38159000	Catalyst (Fascat 4100)	4.680	K.G	13104.00	232.00 US Dollars	Value & Qty
				Total	1,533,604.00	27,144.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 3/87-ALC1/2012 dated

18.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Polyl (EXPOL PH 240)	1 kg	1. Phthalic Anhydride	0.3788 kg
		2. Diethylene Glycol	0.6137 kg
		3. Adipic Acid	0.1285 kg
		4. Catalyst (Fascat 4100)	0.00026 kg

Case No.:3/17/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Approved
HQ File :01/87/050/00126/AM13/	RLA File :07/24/040/00098/AM13/	Lic.No/Date:0710088728 05.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 38.47 MT	56.540	M.T	6040898.00	109535.78 US Dollars
				Total	6,040,898.00	109,535.78

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	53.320	M.T	3043204.00	54391.50 US Dollars	Value & Qty
				Total	3,043,204.00	54,391.50	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

50	Case No.: 4/17/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00127/AM13/	RLA File :07/24/040/00103/AM13/	Lic.No/Date:0710088807 13.06.2012	Defer Date: 08.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

51	Case No.: 1/17/87-ALC1/2012	Party Name:K.R. INDUSTRIES	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Deferred
	HQ File :01/87/050/00124/AM13/	RLA File :04/24/040/00040/AM13/	Lic.No/Date:0410137329 14.06.2012	Defer Date: 15.08.2012
	Decision: DIPP vide letter dated 23.07.2012 has sought for following information: (i) Indicate manufacturing process of export item showing stage wise wastage of raw material(s). (ii) Application of Rubber Binders indicating its physical state and weight of Rubber Binders in MT. (iii) Past consumption of raw material/s for two years (in case no past consumption then current) with corresponding export item duly certified by Central Excise / Chartered Accountant.			

In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.

Case No.:7/17/87-ALC1/2012	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:17/87-ALC1/2012 24.07.2012	Status: Approved
HQ File :01/87/050/00130/AM13/	RLA File :08/24/040/00049/AM13/	Lic.No/Date:0810112712 18.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269099	63/0- LAMINATED PLASTIC SHEETINGS NET EYELETS - 1050000 SETS	700000.000	K.G	81164764.00	1553392.60 US Dollars
				Total	81,164,764.00	1,553,392.60

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE GRANULES	373450.000	K.G	30444903.00	582677.57 US Dollars	Value & Qty
2	39011000	LDPE GRANULES.	373450.000	K.G	30444903.00	582677.57 US Dollars	Value & Qty
3	32061101	TITANIUM DIOXIDE	19530.000	K.G	2277393.99	43586.49 US Dollars	Value & Qty
4	32064100	U.V. STABILIZER	3542.000	K.G	3374019.23	64574.53 US Dollars	Value & Qty
5	83081010	ALUMINIUM EYELETS (GROMETS) (THIS LICENCE IS ISSUED AS PER PARA 4 7 OF H R & SUBJECT TO	1155000.000	Set	3428399.63	65615.30 US	Value & Qty

		FIXATION OF NORMS BY ALC N.DELHI.)				Dollars	
				Total	69,969,618.85	1,339,131.46	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/153/2006-PC.II dated 24.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Laminated Plastic Sheeting (Laminated Tarpauline based on Plastic Woven Fabric)	1 kg	1. HDPE Granules	0.5335 kg
		2. LDPE Granules	0.5335 kg
		3. Titanium Dioxide	0.0198 kg
		4. U.V. Stabilizer	0.00506 kg
		5. Aluminium Eyelets (Gromets)	Net + 1%

Meeting ended with thanks to Chair and all participants.
